

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 107
689/2016

IN THE MATTER OF:

EMAAR Developers Ltd
and EMAAR MGF Land Ltd.

... Applicant/Petitioner

Order under Section 230-232.

Order delivered on 04.02.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Dr. U K Chaudhary, Sr. Adv. Mr. Gaurav Mitra,
Ms. Manisha Chaudhary, Mr. Satyam Roy,
Ms. Shriya Raychaudhuri, Advs.

ORDER

CA634-2020:

In the order dated 28.01.2021 of this Tribunal, the penultimate paragraph of the order mentioned above, is hereby corrected as "**the Applicant is at liberty to file rejoinder within two weeks from the date of earlier order i.e., 28.01.2021**". The remaining portion of the said order, remains the same.

List the matter for hearing on **11.02.2021**.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

-Sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)